NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

44. Restored Company Petition (IBC) /12/2024 in C.P. (IB)/996/MB/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024

NAME OF THE PARTIES:- **Advanced Computers and Mobiles Indiaprivate Limited**
V/s
Parveen Iqbal Parekh

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Rita Yadav appeared for the Petitioner through VC. None present on behalf of the Personal Guarantor. **Registry is directed** to issue notice to the Personal Guarantor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Petitioner is also directed to issue notice to the Personal Guarantor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **09.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

ANKIT